

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
STARRED QUESTION NO -103
ANSWERED ON - 04/12/2024

SAFETY, SECURITY AND LIFE WITH DIGNITY FOR THE SCHEDULED CASTES AND SCHEDULED TRIBES

103.SHRI MUKUL BALKRISHNA WASNIK

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases registered under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, Protection of Civil Rights Act, 1955 and Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, State-wise during last three years;
- (b) the number of cases pending, resulted in conviction/acquittal, State-wise;
- (c) whether any efforts have been undertaken by Government for the effective implementation of various laws and to provide safety, security and dignity to the most deprived sections of the society; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PART (A) TO (D) OF THE RAJYA SABHA STARRED QUESTION NO.103 FOR ANSWER ON 04.12.2024 RAISED BY SHRI MUKUL BALKRISHNA WASNIK REGARDING SAFETY, SECURITY AND LIFE WITH DIGNITY FOR THE SCHEDULED CASTES AND SCHEDULED TRIBES

(a) & (b): National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2022. As per the NCRB data, the details of number of cases registered, Conviction/acquittal and pendency under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2020, 2021 and 2022 is at **Annexure I**. No Centralized record of conviction/acquittal under Manual Scavengers and their Rehabilitation Act, 2013 is maintained. States/UTs wise details of last three years under Manual Scavengers and their Rehabilitation Act, 2013 is at **Annexure II**.

(c) & (d): Two central Acts have been enacted namely, The Protection of Civil Rights {PCR} Act, 1955, which prescribes punishment for enforcement of any disability arising from practice of 'untouchability' and The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 to prevent the commission of offences of atrocities against members of Scheduled Castes(SCs) and Scheduled Tribes(STs).

For the effective implementation of these Acts, the Department of Social Justice & Empowerment is running a Centrally Sponsored Scheme, under which Central Assistance is provided to the State Governments and Union Territory Administrations mainly for the followings:

- i. Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection Cell and Special Police Stations.
- ii. Setting up and functioning of Exclusive Special Courts.
- iii. Relief and Rehabilitation of atrocity victims.
- iv. Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Castes.
- v. Awareness generation.

Further, a National Helpline Against Atrocities (NHAA), having toll free number 14566, to facilitate the members of Scheduled Castes and the Scheduled Tribes with the objective of their grievance redressal and to generate awareness about the provisions and processes under the Law.

The National Commission for Scheduled Castes (NCSC) and National Commission for Scheduled Tribes (NCST) provide safeguards against the exploitation of Scheduled Castes and Scheduled Tribes to promote and protect their social, educational, economic and cultural interests, respectively.

For effective implementation of The “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013):

- i. Central Monitoring Committee, State Level Monitoring Committee and Vigilance Committee at District and Sub-Division Level have been set up to monitor the implementation of the Act.
- ii. The National Commission for Safai Karamcharis (NCSK) has been set up to monitor implementation of various provisions of the MS Act, 2013.
- iii. Further, under the Act, the State Government may, by notification, designate a State Commission for Safai Karamcharis or a State Commission for the Scheduled Castes or such other statutory or other authority to monitor the implementation of various provisions of the MS Act, 2013.

Annexure I referred to in reply to part (a) & (b) of Rajya Sabha Starred question No. 103 for answer on 04.12.2024

State/UT-wise Cases Registered (CR), Cases Charge sheeted (CCS), Cases Convicted (CON), Cases Acquitted (CAQ) and Cases Pending Trial at the end of the year (CPTEY) under SC/ST (Prevention of Atrocities) Act(PoA Act) only (without IPC) & Protection of Civil Rights Act, 1955 (PCR Act) under Crime against Scheduled Castes during 2020-2022.

Sr No.	State/UT	2020									
		SC / ST PoA Act					Protection of Civil Rights Act				
		CR	CCS	CON	CAQ	CPTEY	CR	CCS	CON	CAQ	CPTEY
1	Andhra Pradesh	179	104	2	49	599	2	2	0	0	7
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3	Assam	11	1	0	3	8	0	0	0	0	0
4	Bihar	1	40	0	0	14313	0	0	0	0	71
5	Chhattisgarh	0	1	0	0	1	0	0	0	0	0
6	Goa	2	0	0	0	12	0	0	0	0	1
7	Gujarat	68	68	0	8	1568	0	0	0	0	102
8	Haryana	78	18	0	0	60	0	0	0	0	0
9	Himachal Pradesh	207	145	0	23	456	4	2	0	0	23
10	Jharkhand	299	118	4	18	1102	0	0	0	0	1
11	Karnataka	131	178	3	217	5000	4	3	0	5	42
12	Kerala	70	54	0	6	288	0	0	0	0	2
13	Madhya Pradesh	0	2	0	0	162	0	0	0	0	7
14	Maharashtra	210	178	2	25	1676	0	1	0	0	175
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	2973	0	0	0	0	4
20	Punjab	46	24	1	4	60	0	0	0	0	0
21	Rajasthan	122	35	12	6	1343	0	0	0	0	0
22	Sikkim	0	0	0	0	1	0	0	0	0	0
23	Tamil Nadu	36	14	6	28	1363	1	0	0	0	5
24	Telangana	117	124	3	139	488	0	0	0	0	1
25	Tripura	2	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	2576	1753	595	55	12450	0	0	0	0	709
27	Uttarakhand	54	33	0	0	110	0	0	0	0	0
28	West Bengal	23	24	0	0	174	0	0	0	0	0
	Total state(s)	4232	2914	628	581	44207	11	8	0	5	1150
29	A&N Islands	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	3	0	0	0	3	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	1	0	0	0	0	0
32	Delhi	38	35	0	0	205	0	0	0	0	3
33	Jammu & Kashmir	0	0	0	0	0	3	0	0	0	3
34	Ladakh	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	3	9	3	0	0	25
	TOTAL UT(S)	41	35	0	0	212	12	3	0	0	31
	TOTAL (ALL INDIA)	4273	2949	628	581	44419	23	11	0	5	1181

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Sr No.	State/UT	2021									
		SC / ST PoA Act					Protection of Civil Rights Act				
		CR	CCS	CON	CAQ	CPTEY	CR	CCS	CON	CAQ	CPTEY
1	Andhra Pradesh	140	64	2	18	643	4	2	0	0	9
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3	Assam	5	3	0	0	11	2	0	0	0	0
4	Bihar	0	4	1	1	14315	0	0	0	0	71
5	Chhattisgarh	0	0	0	0	1	0	0	0	0	0
6	Goa	2	1	0	0	13	0	0	0	0	1
7	Gujarat	56	50	0	10	1608	0	0	0	0	102
8	Haryana	132	26	5	4	77	0	0	0	0	0
9	Himachal Pradesh	218	123	2	24	548	1	1	0	2	21
10	Jharkhand	186	239	16	19	1306	0	0	0	0	1
11	Karnataka	31	44	2	312	4723	0	0	0	7	35
12	Kerala	80	125	2	23	364	0	0	0	0	2
13	Madhya Pradesh	2	2	1	63	100	1	0	0	0	7
14	Maharashtra	250	198	0	36	1834	0	0	0	0	175
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	61	2912	0	0	0	0	4
20	Punjab	61	16	1	1	70	0	0	0	0	0
21	Rajasthan	89	22	3	11	1348	0	0	0	0	0
22	Sikkim	1	0	0	0	1	0	0	0	0	0
23	Tamil Nadu	145	91	30	67	1356	1	1	0	2	4
24	Telangana	73	64	1	46	504	2	0	0	0	1
25	Tripura	1	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	3654	3355	726	92	14967	0	0	0	0	709
27	Uttarakhand	57	39	0	1	148	0	0	0	0	0
28	West Bengal	22	21	0	0	195	0	0	0	0	0
	TOTAL STATE(S)	5205	4487	792	789	47044	11	4	0	11	1142
29	A&N Islands	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	3	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	1	0	0	2	0	0	0	0	0
32	Delhi	56	54	0	0	257	0	0	0	0	3
33	Jammu & Kashmir	1	1	0	0	1	10	1	0	0	4
34	Ladakh	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	7	6	0	0	9	0	0	0	0	25
	TOTAL UT(S)	64	62	0	0	272	10	1	0	0	32
	TOTAL (ALL INDIA)	5269	4549	792	789	47316	21	5	0	11	1174

Sr No.	State/UT	2022									
		SC / ST PoA Act					Protection of Civil Rights Act				
		CR	CCS	CON	CAQ	CPTEY	CR	CCS	CON	CAQ	CPTEY
1	Andhra Pradesh	125	86	3	115	610	0	0	0	0	9
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3	Assam	10	2	0	0	13	0	0	0	0	0
4	Bihar	0	2	0	0	14317	0	0	0	0	71
5	Chhattisgarh	2	2	0	0	3	0	0	0	0	0
6	Goa	4	4	0	1	16	0	0	0	0	1
7	Gujarat	65	58	3	39	1624	0	0	0	0	102
8	Haryana	98	19	0	11	85	0	0	0	0	0
9	Himachal Pradesh	191	129	4	39	623	1	0	0	1	20
10	Jharkhand	231	120	6	40	1362	0	0	0	0	1
11	Karnataka	42	47	2	652	4111	5	2	0	13	24
12	Kerala	29	26	0	10	375	0	0	0	0	2
13	Madhya Pradesh	1	1	0	0	101	0	0	0	0	7
14	Maharashtra	365	290	4	96	2017	2	0	0	11	164
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland *	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	39	196	2676	0	0	0	0	4
20	Punjab	50	17	0	5	77	0	0	0	0	0
21	Rajasthan	101	33	9	14	1346	0	0	0	0	0
22	Sikkim	3	0	0	0	1	0	0	0	0	0
23	Tamil Nadu	77	69	31	46	1347	0	1	0	0	5
24	Telangana	62	71	1	75	495	0	0	0	0	1
25	Tripura	2	1	0	0	1	0	0	0	0	0
26	Uttar Pradesh	3081	2682	651	193	16782	0	0	0	0	709
27	Uttarakhand	52	38	0	0	186	0	0	0	0	0
28	West Bengal	25	27	0	25	197	0	0	0	0	0
	TOTAL STATE(S)	4616	3724	753	1557	48365	8	3	0	25	1120
29	A&N Islands	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	2	1	0	1	3	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	1	0	0	0	0	0	0
32	Delhi	83	60	0	11	303	0	0	0	0	3
33	Jammu & Kashmir	1	0	0	0	1	5	3	0	0	7
34	Ladakh	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	1	4	0	0	13	0	6	0	0	31
	TOTAL UT(S)	87	65	0	13	320	5	9	0	0	41
	TOTAL (ALL INDIA)	4703	3789	753	1570	48685	13	12	0	25	1161

Source: Crime in India

*Clarifications are pending from Nagaland for the year 2022

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State/UT-wise Cases Registered (CR), Cases Charge sheeted (CCS), Cases Convicted (CON), Cases Acquitted (CAQ) and Cases Pending Trial at the end of the year (CPTEY) under SC/ST (Prevention of Atrocities) Act only (without IPC) & Protection of Civil Rights Act, 1955 under Crime against *Scheduled Tribes during 2020-2022*

Sr No	State/UT	2020									
		SC / ST PoA Act					Protection of Civil Rights Act				
		CR	CCS	CON	CAQ	CPTEY	CR	CCS	CON	CAQ	CPTEY
1	Andhra Pradesh	20	13	0	8	112	0	0	0	0	2
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3	Assam	4	0	0	0	4	0	0	0	0	0
4	Bihar	0	0	0	0	241	0	0	0	0	0
5	Chhattisgarh	1	2	0	0	20	0	0	0	0	0
6	Goa	1	1	0	0	10	0	0	0	0	1
7	Gujarat	2	1	0	0	525	0	0	0	0	3
8	Haryana	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	2	1	0	0	17	0	0	0	0	0
10	Jharkhand	180	17	1	7	625	0	0	0	0	1
11	Karnataka	22	27	1	28	934	2	1	0	0	40
12	Kerala	11	4	0	2	32	0	0	0	0	1
13	Madhya Pradesh	2	1	0	4	65	0	0	0	0	0
14	Maharashtra	24	35	0	13	444	0	0	0	0	35
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0
19	Odisha	19	19	0	0	1109	0	0	0	0	1
20	Punjab	2	1	0	0	1	0	0	0	0	0
21	Rajasthan	29	10	0	4	258	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	5	3	0	0	22	0	0	0	0	0
24	Telangana	28	26	0	4	121	0	0	0	0	0
25	Tripura	1	0	0	0	2	0	0	0	0	0
26	Uttar Pradesh	2	2	0	0	37	0	0	0	0	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0
28	West Bengal	23	12	0	1	105	0	0	0	0	0
	TOTAL STATE(S)	378	175	2	71	4684	2	1	0	0	84
29	A&N Islands	0	1	0	0	3	0	0	0	0	1
30	Chandigarh	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	1	0	0	7	0	0	0	0	0
32	Delhi	1	3	0	0	7	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	1	5	0	0	17	0	0	0	0	1
	TOTAL (ALL INDIA)	379	180	2	71	4701	2	1	0	0	85

Source: Crime in India

Sr No.	State/UT	2021									
		SC / ST PoA Act					Protection of Civil Rights Act				
		CR	CCS	CON	CAQ	CPTEY	CR	CCS	CON	CAQ	CPTEY
1	Andhra Pradesh	12	5	0	2	115	0	0	0	0	2
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3	Assam	9	6	0	0	10	0	0	0	0	0
4	Bihar	0	0	0	0	241	0	0	0	0	0
5	Chhattisgarh	3	1	0	1	20	0	0	0	0	0
6	Goa	2	1	0	1	10	0	0	0	0	1
7	Gujarat	16	10	0	1	534	0	0	0	0	3
8	Haryana	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	4	3	0	0	20	0	0	0	0	0
10	Jharkhand	158	86	15	10	686	0	0	0	0	1
11	Karnataka	3	6	0	44	896	3	4	0	2	42
12	Kerala	5	6	0	3	35	0	0	0	0	1
13	Madhya Pradesh	0	0	2	0	63	0	0	0	0	0
14	Maharashtra	55	40	1	6	476	0	0	0	0	35
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	1109	0	0	0	0	1
20	Punjab	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	20	6	0	1	263	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	0	0	0	0	22	0	0	0	0	0
24	Telangana	14	12	1	3	129	0	0	0	0	0
25	Tripura	0	0	0	0	2	0	0	0	0	0
26	Uttar Pradesh	0	0	0	0	37	0	0	0	0	0
27	Uttarakhand	1	1	0	0	1	0	0	0	0	0
28	West Bengal	14	5	0	1	109	0	0	0	0	0
	TOTAL STATE(S)	316	188	19	73	4778	3	4	0	2	86
29	A&N Islands	1	2	0	0	5	0	0	0	0	1
30	Chandigarh	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	3	1	0	0	8	0	0	0	0	0
32	Delhi	3	2	0	0	9	0	0	0	0	0
33	Jammu & Kashmir	1	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	8	5	0	0	22	0	0	0	0	1
	TOTAL (ALL INDIA)	324	193	19	73	4800	3	4	0	2	87

Source: Crime in India

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Sr No.	State/UT	2022									
		SC / ST PoA Act					Protection of Civil Rights Act				
		CR	CCS	CON	CAQ	CPTEY	CR	CCS	CON	CAQ	CPTEY
1	Andhra Pradesh	125	86	3	115	610	0	0	0	0	9
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3	Assam	10	2	0	0	13	0	0	0	0	0
4	Bihar	0	2	0	0	14317	0	0	0	0	71
5	Chhattisgarh	2	2	0	0	3	0	0	0	0	0
6	Goa	4	4	0	1	16	0	0	0	0	1
7	Gujarat	65	58	3	39	1624	0	0	0	0	102
8	Haryana	98	19	0	11	85	0	0	0	0	0
9	Himachal Pradesh	191	129	4	39	623	1	0	0	1	20
10	Jharkhand	231	120	6	40	1362	0	0	0	0	1
11	Karnataka	42	47	2	652	4111	5	2	0	13	24
12	Kerala	29	26	0	10	375	0	0	0	0	2
13	Madhya Pradesh	1	1	0	0	101	0	0	0	0	7
14	Maharashtra	365	290	4	96	2017	2	0	0	11	164
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland *	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	39	196	2676	0	0	0	0	4
20	Punjab	50	17	0	5	77	0	0	0	0	0
21	Rajasthan	101	33	9	14	1346	0	0	0	0	0
22	Sikkim	3	0	0	0	1	0	0	0	0	0
23	Tamil Nadu	77	69	31	46	1347	0	1	0	0	5
24	Telangana	62	71	1	75	495	0	0	0	0	1
25	Tripura	2	1	0	0	1	0	0	0	0	0
26	Uttar Pradesh	3081	2682	651	193	16782	0	0	0	0	709
27	Uttarakhand	52	38	0	0	186	0	0	0	0	0
28	West Bengal	25	27	0	25	197	0	0	0	0	0
	TOTAL STATE(S)	4616	3724	753	1557	48365	8	3	0	25	1120
29	A&N Islands	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	2	1	0	1	3	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	1	0	0	0	0	0	0
32	Delhi	83	60	0	11	303	0	0	0	0	3
33	Jammu & Kashmir	1	0	0	0	1	5	3	0	0	7
34	Ladakh	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	1	4	0	0	13	0	6	0	0	31
	TOTAL UT(S)	87	65	0	13	320	5	9	0	0	41
	TOTAL (ALL INDIA)	4703	3789	753	1570	48685	13	12	0	25	1161

Source: Crime in India

* Clarifications are pending from Nagaland for the year 2022

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Annexure II referred to in reply to part (a)& (b) of Rajya Sabha Starred question No. 103 for answer on 04.12.2024

State-wise Details of FIRs registered under MS Act, 2013 during last 3 years as on 31.10.2024:

S No	Name of State/UT	FIR lodge under the Section of MS Act, 2013
1	Andhra Pradesh	5
2	Dadar & Nagar Haveli	3
3	Delhi	8
4	Goa	1
5	Haryana	16
6	Karnataka	5
7	Maharashtra	27
8	Madhya Pradesh	7
9	Punjab	1
10	Rajasthan	9
11	Tamil Nadu	16
12	Telangana	5
13	Uttar Pradesh	7
